

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

M.A. No. 1548 of 2002

Jabalpur, this the 15th day of November, 2002.

Hon'ble Mr. Justice N.N. Singh - Vice Chairman.
Hon'ble Mr. R.K. Upadhyaya - Member (Admnv.)

D.M. Sahare S/o Shri Madho Sahare,
aged about 59 years, Income Tax
Officer (Technical) Office of the
Commissioner of Income Tax-II,
C.R. Building, Napier Town, Jabalpur (MP)
(By Advocate- Shri S.D. Gupta)

-APPLICANT

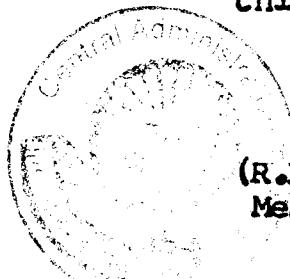
versus

1. Union of India through
Secretary, Ministry of Finance,
Department of Revenue, North
Block, New Delhi.
2. Chairman, Central Board of
Direct Taxes, North Block, New Delhi.
3. Chief Commissioner of Income Tax,
Central Revenue Building,
Hoshangabad Road, near Maida Mill,
Bhopal (MP)

-RESPONDENTS

ORDER (ORAL)

This is prayer for restoration of QA No.528/2002, which was dismissed on 11.10.2002 for non-prosecution. For the grounds mentioned in the application, the order of dismissal dated 11.10.2002 is set aside, and QA No.528/2002 is restored to its original number on payment of Rs.200/- as costs. Now, this MA stands disposed of.



Sd/-
(R.K. Upadhyaya)
Member (Admnv.)

Sd/-
(N.N. Singh)
Vice Chairman.

पृष्ठांकन सं. नं./ना. जबलपुर, दि.
परिवर्तन करने के लिए निम्नलिखित नं. दे-

(1) रमेश कुमार देव, निवास, जबलपुर
(2) रमेश कुमार देव, केंद्रीय काउन्सल
(3) रमेश कुमार देव, केंद्रीय काउन्सल
(4) रमेश कुमार देव, केंद्रीय काउन्सल

केंद्रीय काउन्सल कार्यालय, नई दिल्ली

उप रजिस्ट्रार